## Concern over increasing pendency of cases of crime against children

श्री अहमद हसन (पश्चिमी बंगाल)ः सर, जिस तरह से सरकार अलीगढ़ यूनिवर्सिटी में गड़बड़ कर रही है। ...(व्यवधान)... अलीगढ़ यूनिवर्सिटी के पांच सेंटर्स को बंद कर रही है। ...(व्यवधान)... यह सरकार चिल्ड्रन्स के राइट्स का हनन कर रही है। ...(व्यवधान)...

Sir, Today, I would like to draw the attention of the House towards the issue of mounting pendency of cases of crime against children in our country. ...(Interruptions)... As in 2014, there were 1,25,000 cases pending for adjudication before courts in India. ...(Interruptions)... There has been a rise of 59 per cent in pending cases of crime against children since 2012; whereas, 74,400 cases were pending under various special and general laws. ...(Interruptions)... Similarly, since 2012, there has also been a steady spurt in crimes against children in the country, that is, in 2012, there were 38,172 cases registered with regard to crime against children, which has increased more than double in two years to 89,423 in 2014. ...(Interruptions)... Sir, the menace of increasing crime and pendency of cases against children is primarily attributed to the delay in investigation of cases by the Police and adjudication of cases by the courts throughout the country. ...(Interruptions).... This twin-fold problem is not only affecting the development and a secure environment for children, but also negating the deterrent effect of enacting special laws for the protection of children in our country. ...(Interruptions)....

Sir, hence, I would request the Government to amend the special and general laws in the country to provide a speedy investigation and disposal of cases of crime against children by prescribing a time-bound investigation by the police and disposal of cases by the court in every offence committed against the children. Thank you.

SOME HON. MEMBERS: Sir, we associate ourselves with the views expressed by the hon. Member. We also support him ...(Interruptions)...

MR. DEPUTY CHAIRMAN: The House is adjourned up to 1200 hrs.

The House then adjourned at fifty-one minutes past eleven of the clock.

The House reassembled at twelve of the clock,

MR. CHAIRMAN in the Chair

## **RE. DEMAND TO ADJOURN BOTH THE HOUSES.**

MR. CHAIRMAN: Question No. 91. ... (Interruptions) ... Please. Please.

श्री राजीव शुक्ल (महाराष्ट्र): चेयरमैन सर, मेरा मानना है कि चूंकि संगमा साहब former Speaker थे, यह पूरे हाउस के premises का मुद्दा है, इसलिए दोनों सदन स्थगित होने चाहिए।